

(1)

Central Administrative Tribunal, Principal Bench

Original Application No.53 of 2002

M.A.No.57/2002

New Delhi, this the 14th day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member(A)

Tara Chand
S/o of Shri Nagar Singh
Ex-Lab. Asstt. Directorate of Education
R/o T-510-A/1/1 Baljit Nagar,
New Delhi

.....Applicant

(By Advocate: Shri R.K. Tushar)

Versus

1. Director of Education(E-4)
Old Secretariat, Delhi-54

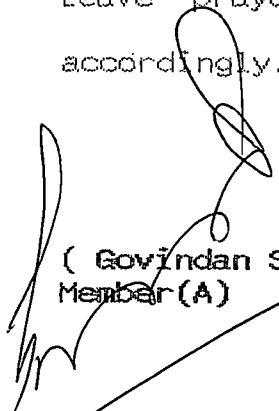
2. Secretary of Education
N.C.T. of Delhi,
Sham Nath Marg, Delhi

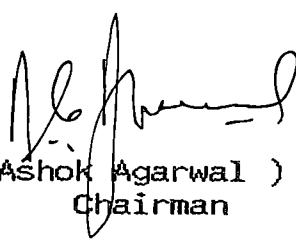
.....Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Applicant, through his Advocate, seeks leave to withdraw the present OA as according to him, the same contains certain errors. He seeks liberty to re-submit the OA after carrying out the necessary corrections. Leave prayed for, is granted. O.A. is disposed of accordingly.

/dkm/

(Govindan S. Tampi)
Member(A)


(Ashok Agarwal)
Chairman